

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No.37 of 2013 &
IA no. 55 of 2013

Dated: 1st May, 2013

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

GMR Energy Ltd. ... Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s): Mr. C.S. Vaidyanathan, Sr. Adv.
Mr. Gopal Jain
Mr. Alok Shankar

Counsel for the Respondent(s): Mr. S.S. Naganand, Sr. Adv.
Mr. S. Sriranga for R.2

ORDER

The learned Senior Counsel for the Appellant is directed to file a reply to the objection raised by the learned Senior Counsel for the Respondent with regard to the maintainability question on or before 15.05.2013 after serving copy on the other side.

Post the matter on **29.05.2013** for hearing on the question of maintainability of this Appeal.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson